

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-121(PB)/2017

**IN THE MATTER OF:**

Bank of Baroda

.....Petitioner

v.

Amrapali Silicon City Pvt. Ltd.

.....Respondent

**SECTION :** UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.08.2017

**Coram:**

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Shri Bishwajit Dubey, Ms. Surbhi Khatter & Ms. Priyal Modi,  
Advocates

For the Respondent(s) : Shri Alok Agarwal & Ms. Rati Tandon, Advocates

For the Intervener(s) : Shri Vishnu Sharma, Shri Naveen Kapoor,  
(Noida Authority) Ms. Anupama Sharma, Ms. Sonali Negi, Ms. Deepti  
Dayal, Advocates

**ORDER**

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We have heard the arguments at length including the objections by the respondent.

Order reserved.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

10.08.2017  
Vineet